

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No. 318

IA-1355/2023

In

IB-22(ND)(A)/2018

IN THE MATTER OF:

Oriental Bank of Commerce

Vs.

M/s. Shekhar Resorts Ltd. & Ors.

.... **APPLICANT/PETITIONER**

.... **RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 24.04.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Abhishek Anand, Adv. Mohak Sharma,
Adv. Sajal Jain & Adv. Supriyo Banerjee

For the Respondent : Adv. Anandh Venkataramani & Adv. Dhiliban
Varadarajan, Advocates for Respondent No. 1 in IA-
1355/2023

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble
Members.

Put up on 18.05.2023.

Sd/-
(Court Officer)